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# The Calcutta Gazette

## Extraordinary

Published by Authority

SATURDAY, JANUARY 14, 1939.

### PART I

Orders and Notifications by the Governor of Bengal, the High Court,  
Government Treasury, etc.

#### GOVERNMENT OF BENGAL.

#### HOME DEPARTMENT.

#### Political.

#### NOTIFICATION.

No. 263P.S.—14th January 1939.—Whereas for the maintenance of law and order and for the prevention of breaches of the peace the Subdivisional Magistrate of Asansol issued an order, dated the 17th November 1938, under sub-section (1) of section 144 of the Code of Criminal Procedure, 1898 (Act V of 1898), forbidding persons employed by or working for, or previously employed by or working for, the Indian Standard Wagon Company, Limited, at the Santa Works, Burnpur, police-station Asansol, from carrying any lathi or other weapon of offence or any object which might be used as a weapon of offence, and from forming any assembly of more than four persons in any place within a radius of one mile from the said Works, subject to certain exceptions mentioned therein:

And whereas the validity of the original order was extended for a period of one month by a subsequent order, dated the 16th December 1938, issued under the said sub-section (1) by the said Subdivisional Magistrate:

And whereas it appears to the Provincial Government that the conditions which gave rise to the original order are still obtaining, and that the carrying of lathis or other weapons of offence or any object which might be used as a weapon of offence and the forming of any assembly of four persons in the said place are likely to cause a riot or an affray and danger to human life;

Now, therefore, in exercise of the powers conferred by sub-section (6) of section 144 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased to direct that the said order shall remain in force for a further period of two months with effect from the 17th January 1939.

By order of the Governor,

H. J. TWYNAM,

Secy. to the Govt. of Bengal.